

1	2	3	4
9.	Maharashtra	3639	142
10.	Madhya Pradesh	10980	54
11.	Uttar Pradesh	2037	—
12.	Himachal Pradesh	509	6
13.	Delhi	2	24
14.	Orissa	1403	17
15.	Andhra Pradesh	5371	111
		41741	448

(The above statement does not include Gujarat, Bihar, Assam and Jammu & Kashmir Circles, information in respect of which is under collection)

#### **Amendment of New Motor Vehicles Act**

576. SHRI SUDAM DESHMUKH:  
 PROF. VIJAY KUMAR  
 MALHOTRA:  
 SHRI M.V. CHANDRA  
 SHEKARA MURTHY:  
 SHRI V. SREENIVASA  
 PRASAD:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Union Government has called for suggestions from State Governments for reviewing the new Motor Vehicles Act;

(b) if so, the details of the suggestions received from various State Governments;

(c) whether there is any proposal to amend the Act; and

(d) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN): (a) Yes, Sir.

(b) The suggestions received from various State Governments by and large relate to relaxation of conditions for retest for obtaining driving licence, retention of old system of assignment of registration mark, provision for confiscation of vehicle using bogus registration number, deletion of liberal provisions and reintroduction of restrictions on the number of route permits, suggestion to delete requirement of licence for agents or canvassers, compounding of offence related to carrying of overload as against off-loading of hazardous goods, making wearing of protective head-gear optional, etc.

(c) and (d). A Committee has been set up to review the provisions of the Motor Vehicles Act, 1988 and the Rules made thereunder and to suggest amendments, considered necessary, for removal of difficulties experienced in the implementation of the provisions.

#### **Pakistan Spy Agencies**

577. SHRI DHARMESH PRASAD VARMA: Will the Minister of HOME AFFAIRS be pleased to state: